

# ACT No. XXVIII OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th  
July, 1930.)

## An Act further to amend the Bombay Civil Courts Act, 1869, for a certain purpose.

**W**HEREAS it is expedient further to amend the Bombay  
Civil Courts Act, 1869, for the purpose hereinafter  
appearing; It is hereby enacted as follows:—

1. This Act may be called the Bombay Civil Courts Short title.  
(Amendment) Act, 1930.

2. In section 26 of the Bombay Civil Courts Act, 1869, Amendment of  
section 26, Act  
XIV of 1869.  
the words "of the first class in the exercise of his ordinary  
and special original jurisdiction" shall be omitted.

Price 1 anna or 1½d.]

MGIPC—L—IX-102—28-8-30—4,000.